

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

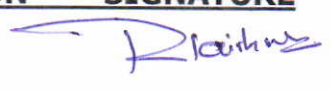

**C. P. NO.**  
**CA. NO. 16/191/14**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016**

**NAME OF THE COMPANY:** M/s. M/s. Zed Investment Ltd.


**SECTION OF THE COMPANIES ACT:** 621A

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	R.K. Pillai	Advocate	Respondent (Sebi)	
2.	ABHAY K. DAS	Adv.	Petitioner	

**ORDER**

A request for adjournment is being made by the Ld. Counsel for SEBI to argue out his resistance this application for compounding of the offence u/s 63 & 68 of the Companies Act, 1956.

To come up for arguments on 07.11.2016.

  
(Ina Malhotra)  
Member Judicial